

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 144 of 2020

IN THE MATTER OF:

Omega Icehill Pvt. Ltd. & Ors.Appellants
Through its Director Mr. Tushar Kant Jindal

Vs.

Anil Agrawal, Director of Omega Icehill Pvt. Ltd.Respondent

Present:

For Appellants: Mr. Anil Kumar Airi, Sr. Advocate with Mr. Shafiq Ahmed, Mr. Nishant Menon, Ms. Kavita Sarin and Ms. Sarika Raichur, Advocates

For Respondent: Mr. Atul Agarwal and Mr. Rohit Sharma, Advocates

O R D E R
(Virtual Mode)

09.09.2020: Heard Learned Counsel for the Appellants. He submits that the Learned Tribunal has erroneously allowed the application of waiver without considering the reply of the Appellant. He further submits the Respondent is holding only 5000 shares i.e. 0.04% of the total issued Share Capital and there is no pleading about the 'Oppression and Mismanagement'.

Issue notice to the Respondent. At this juncture Learned Counsel accepts notice on behalf of Respondent. Learned Counsel for the Respondent submits that he has already received the copy of Appeal Paper Book. Learned Counsel for the Respondent seeks and is granted 2 weeks time to file Reply Affidavit.

Let the Appeal be fixed on **25th September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/nn

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